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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 19.11.2026*

\# **CNR No. DLHC010530132026**

\+ **BAIL APPLN. 4713/2026**

MALKIT SINGH @ MANNI .....Petitioner

Through: Mr. R.N. Sharma, Mr. Rahul Sharma and Mr. Himanshu Solanki, Advocates.

versus

STATE (GOVT. OF NCT OF DELHI) .....Respondent

Through: Mr. Amit Ahlawat, APP for State with SI Vinod Kumar.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks interim bail for a period of 03 months on compassionate grounds in case FIR No.333/2019 of PS Nihal Vihar for offence under Section 302/201/506 IPC.

2. In furtherance of last order, learned APP submits status report, which is accepted across the board, to be made part of the record. As per the said report, the medical record filed by the accused/applicant was found genuine

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and the concerned doctor has issued opinion that surgery is necessary.

3. The surgery in question is of father of the accused/applicant, who is suffering with some neurological ailment leading to an increasing numbness. The surgery was earlier scheduled for 10.11.2026 but could not be carried out.

4. Learned counsel for accused/applicant submits that on 10.11.2026, surgery could not be carried out because there was nobody to attend to father of the accused/applicant.

5. On this aspect, learned APP, on instructions of the IO/SI Vinod Kumar, submits that the accused/applicant also has a brother and mother.

6. But learned counsel for accused/applicant submits that brother of the accused/applicant has already been disowned way back in the year 2013 and that the accused/applicant also needs to arrange for funds.

7. I am conscious of the gravity of offence alleged against the accused/applicant, but as submitted by both sides, all public witnesses have already been examined and I am satisfied with the medical report regarding the need for surgery of father of the accused/applicant. However, in order to ensure that the surgery of father of the accused/applicant is not being raised as a ruse, initially the interim bail can be granted for a short period.

8. Accordingly, the application is allowed and the accused/applicant is directed to be released on interim bail for a period till 05.12.2026 subject to

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his furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the trial court/duty magistrate.

9. Copy of this order be sent to the concerned Jail Superintendent for being informed to the accused/applicant.

GIRISH KATHPALIA

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 19, 2026/*ry*

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